



**CENTRE FOR RESEARCH IN  
GOVERNANCE, INSTITUTIONS AND  
PUBLIC POLICY  
NATIONAL LAW UNIVERSITY, JODHPUR**

*National Conference on  
'Celebrating 75 Years of the Supreme Court of India'*

*April 21, 2024*



# NLU JODHPUR

National Law University, Jodhpur (“NLUJ”) is one of India’s leading law schools situated in the vibrant and colourful city of Jodhpur, Rajasthan. Since its establishment in 1999, NLUJ has endeavoured to produce exceptional lawyers and legal scholars who aim to push and challenge the existing boundaries of knowledge. NLUJ is known for its rigorous academic curriculum and its commitment to providing students with a comprehensive education in the field of law. The faculty consists of experienced and well-respected legal scholars, and the university is equipped with state-of-the-art facilities and resources to support student learning and research. In addition to its academic programs, NLUJ is also known for its strong commitment to social justice and human rights, and for its focus on practical skills training. The university provides students with numerous opportunities for internships, clinical programs, and other hands-on experiences that help to prepare them for careers in the legal field.



# CRGIPP



The Centre for Research in Governance, Institutions and Public Policy [“CRGIPP”] is an initiative by the students of National Law University, Jodhpur, which has been established to facilitate collaborative research initiatives that draw on the expertise of scholars from diverse backgrounds, encouraging a holistic approach to addressing complex societal challenges. CRGIPP organizes workshops, conferences, and seminars that bring together scholars, practitioners, and policymakers from various fields to exchange ideas and perspectives. The interdisciplinary nature of research at the Centre will result in comprehensive and well-rounded policy recommendations that consider legal, political, economic, and social dimension.

The Centre envisions this conference as a platform to come together and engage in meaningful discussions, share their insights, and critically analyse the role of the Courts in shaping India’s legal landscape. Through this conference, we aim to foster a deeper understanding of the Court’s significance and its enduring legacy.



# HON'BLE CHANCELLOR, NLU JODHPUR



*Hon'ble Mr. Justice M.M. Shrivastava  
Chief Justice, Rajasthan High Court & Chancellor  
at National Law University, Jodhpur*

Upon his enrolment with the Bar Council of Madhya Pradesh in Jabalpur, Justice Shrivastava embarked on a distinguished legal career that spanned several decades. He commenced his practice at the District Court in Raigarh, gradually ascending to argue before the High Court of Madhya Pradesh, and subsequently, the High Court of Chhattisgarh.

His expertise and acumen earned him recognition as a legal stalwart, leading to his appointment as the Standing Counsel for prestigious entities, including the Department of Income-Tax, Municipal Council of Raipur and Chhattisgarh State Electricity Organizations and Corporations. In recognition to his exceptional contributions to the legal profession, Justice Shrivastava was designated as a Senior Advocate in 2005.

His elevation to the esteemed position of Judge of the Chhattisgarh High Court in 2009 marked a significant milestone in his career. He was entrusted with the responsibility of upholding justice in the Rajasthan High Court in 2021. Justice Shrivastava was appointed as the Chief Justice of the Rajasthan High Court in 2024. He has dealt with complex legal issues and given significant judgements.



# PATRON IN CHIEF



*Hon'ble Prof. (Dr.) Harpreet Kaur  
Vice Chancellor, National Law University Jodhpur*

Heralded as an embodiment of scholarly excellence and visionary guidance, Prof. (Dr.) Harpreet Kaur, the Honourable Vice Chancellor, stands as a beacon of academic distinction and a true advocate for legal education. Her illustrious academic pursuit, encompassing M.Sc., LL.B., LL.M. in Commercial Laws, and LL.D. in Company Law. The boundaries of various legal domains, including Company Law, Securities Regulations, Competition Law, and Comparative Private Law, are transcended by the expertise of Prof. Kaur. In the course of her extensive teaching experience, positions at NLU Delhi and the University of Bergen, Norway have been held by her. Furthermore, through contribution in the form of publications, legal literature has been significantly influenced by her.



# ABOUT THE EVENT



CRGIPP is organising a one-day conference in light of the Honourable Supreme Court of India and Rajasthan High Court completing 75 years of its institution. The Conference would comprise key note address from Justice B. V. Nagarathna, Honourable Judge, Supreme Court of India and valedictory address by Justice Madan B. Lokur, Honourable Judge, Supreme Court of Fiji & Former Judge, Supreme Court of India along with sessions by learned scholars and our notable alumni working in the domain. Further, the event would commence with an opening address by the Chief Justice of Rajasthan High Court and Chancellor, National Law University, Jodhpur, Honourable Mr. Justice M. M. Shrivastava.

The Conference aims to celebrate the legacy of one of the strongest pillars of democracy and provide a forum for robust discussions on various aspects such as the engagement of courts with comparative law, the role of courts in safeguarding and promoting the right to education, multifaceted interactions between the Indian Constitution and various institutions, including the legislature, executive, civil society, and the media, the relevancy of constitutional morality and so on. Our esteemed guest, during their address, will also delve upon the areas like constitutional morality and its jurisprudential nuances. Further, there will be discussions on the role of the Supreme Court in safeguarding our federal structure.



# CHIEF GUEST



*Hon'ble Mrs. Justice B.V. Nagarathna  
Judge, Supreme Court of India*

Justice Bangalore Venkataramiah Nagarathna, born on October 30, 1962, in Bengaluru, is a distinguished judge of the Supreme Court of India. She also served as Amicus Curiae in significant cases, showcasing her commitment to justice. Elevated as an Additional Judge of the Karnataka High Court in 2008, her lordship's tenure witnessed remarkable contributions, including her role as President of the Karnataka Judicial Academy and Bangalore Mediation Centre.

Her notable judgments, such as her dissent in the demonetization case and advocacy for media regulation, underscore her commitment to upholding justice and safeguarding public interest. Her Lordship would be addressing the audience on the topic of, “Indian Supreme Court : A journey of 75 years”.



# GUEST OF HONOUR



*Hon'ble Mr. Justice Madan B. Lokur*

*Judge at the Supreme Court of Fiji, Former Judge at the Supreme Court of India*

Hon'ble Mr. Justice Madan B. Lokur graduated in History (Hons.) from St. Stephen's College, Delhi University in 1974 and obtained LL.B. degree from Law Faculty, Delhi University in 1977. Justice Lokur got enrolled as an Advocate in July, 1977 and practiced in the Supreme Court of India and the Delhi High Court. His lordship was Chief Justice of two High Courts in India, the Gauhati High Court and the High Court of Andhra Pradesh, before elevation as Judge of the Supreme Court of India from 4th June, 2012. Hon'ble Mr. Justice Lokur is currently serving as a Judge of the Supreme Court of Fiji.

His Lordship would be addressing the audience on the topic of, “How Relevant is Constitutional Morality”?





# OUR GUEST SPEAKERS



**Dr. Arghya Sengupta**  
Founder  
Vidhi Centre for Legal Policy  
*Topic: Supreme Court and Indian  
Federalism: Bommai & In Re: Article 370*



**Dr. Anurag Bhaskar**  
Deputy Registrar,  
Supreme Court of India  
*Topic: Supreme Court and the  
Right to Education*



**Rajesh Ranjan**  
Research Associate,  
Centre for Research and Planning,  
Supreme Court of India  
*Topic: Constitution Beyond Court*

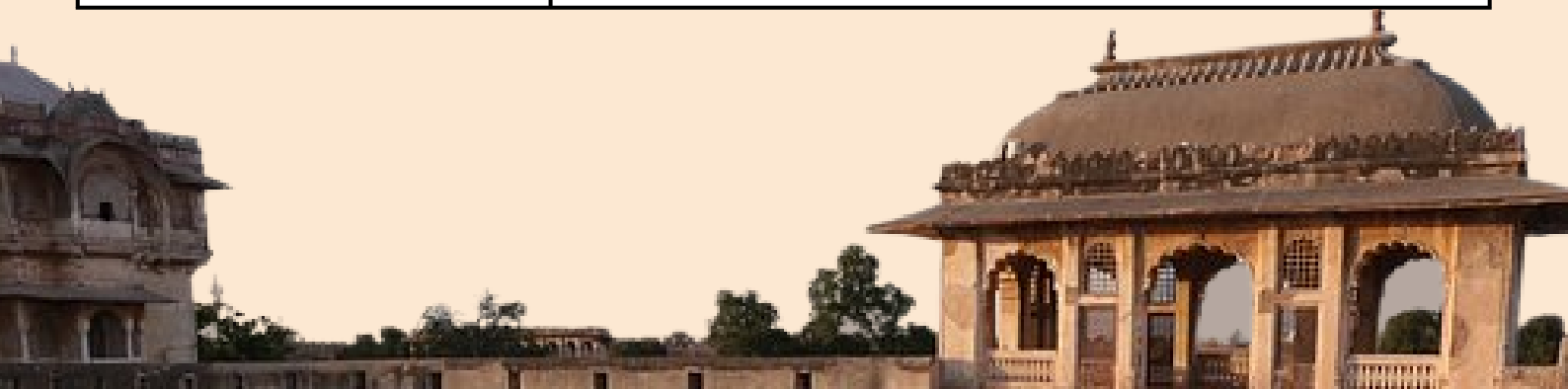


**Ravi Parmar**  
Research Associate,  
Centre for Research and Planning,  
Supreme Court of India  
*Topic: Supreme Court's Engagement with  
Comparative Law*

# SCHEDULE OF THE EVENT

Programme on 21 April 2024 (Sunday)

10:30 am to 11:00 am	Registration
11:00 am to 11:20 am	Inauguration of the Event
11:20 am to 11:40 am	Welcome Address by Hon'ble Mr. Justice Manindra Mohan Shrivastava, Chief Justice of the High Court of Rajasthan (Hon'ble Chancellor, NLU Jodhpur)
11:40 am to 12:10 pm	Key Note Address by Hon'ble Mrs. Justice B V Nagarathna, Judge, Supreme Court of India Topic: Indian Supreme Court: A journey of 75 years
12:10 pm to 12:40 pm	Q&A Session
12:40 pm to 12:50 pm	Closing Address (First Session) by Hon'ble Vice-Chancellor, Prof. (Dr) Harpreet Kaur
12:50 pm to 1:00 pm	Short Break
1:00 pm to 1:30 pm	Lecture by Dr Arghya Sengupta, Founder and Research Director, Vidhi Centre for Legal Policy Topic: Supreme Court and Indian Federalism: Bommai & In Re: Article 370
1:30 pm to 2:00 pm	Lunch
2:00 pm to 2:20 pm	Lecture by Dr Anurag Bhaskar, Deputy Registrar, Supreme Court of India Topic: Supreme Court and the Right to Education
2:20 pm to 2:40 pm	Lecture by Mr. Ravi Parmar, Research Associate, Centre for Research and Planning, Supreme Court of India Topic: Supreme Court's Engagement with Comparative Law
2:40 pm to 3:00 pm	Lecture by Mr. Rajesh Ranjan, Research Associate, Centre for Research and Planning, Supreme Court of India Topic: Constitution Beyond Court
3:00 pm to 3:20 pm	Q&A Session
3:20 pm to 4: 00 pm	Valedictory Address by Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of Fiji, & Former Judge, Supreme Court of India
4:00 pm to 4:05 pm	Vote of Thanks
4:05 pm to 4:15 pm	High Tea



# HOW TO REGISTER?

The registration fee will be Rs. 250 per participants. The participants can register by filling the form through the link-



# ORGANISING COMMITTEE



**Dr. Anjali Thanvi**  
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National Law University, Jodhpur



**Mrs. Sayantani Bagchi**  
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# STUDENTS IN-CHARGE



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